

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF NIRMANGOLD ALLOYS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Nirmangold Alloys Private Limited
2.	Date of incorporation of corporate debtor	30/08/2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies (RoC), Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U28112MH2010PTC207250
5.	Address of the registered office and principal office (if any) of corporate debtor	Gut No. 17, Sultanpur Shivar, Near Jikthan Phata, Aurangabad-Nagar Road Aurangabad – 431133
6.	Insolvency commencement date in respect of corporate debtor	Order Delivered Date: 22/11/2021 Certified copy of Order received by IRP: 22/12/2021
7.	Estimated date of closure of insolvency resolution process	20/06/2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Prakash Dattatraya Naringrekar IBBI/IPA-002/IP-N00270/2017-18/10783
9.	Address and e-mail of the interim resolution professional, as registered with the Board	503 – A, Blue Diamond CHS Ltd, Chincholi Bunder, Link Road Junction, Malad West, Mumbai – 400064. Email: prakash03041956@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	503 – A, Blue Diamond CHS Ltd, Chincholi Bunder, Link Road Junction, Malad West, Mumbai – 400064. Email: ngapl.cirp@gmail.com
11.	Last date for submission of claims	05/01/2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable – as per details available with IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.ibbi.gov.in/home/downloads Not Applicable



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Nirmangold Alloys Private Limited on 22/11/2021. (Certified copy of Order received by IRP on 22/12/2021).

The creditors of Nirmangold Alloys Private Limited, are hereby called upon to submit their claims with proof on or before 05/01/2022 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. – Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

For Nirmangold Alloys Private Limited


Mr. Prakash Dattatraya Naringrekar
Interim Resolution Professional
IBBI/IPA-002/IP-N00270/2017-18/10783



Date: 24/12/2021
Place: Mumbai

Prakash Dattatraya Naringrekar
Insolvency Professional
Regd. No. IBBI/IPA-002/IP-N00270/2017-18/10783
503 A, Blue Diamond C.H.S. Ltd.,
Chincholi Bunder, Link Road Junction,
Malad - West, Mumbai - 400 064,